

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR
BENCH, JAIPUR.

T.A. No.321/92

Dt.of order 21.4.93

Gajendra Singh

: Plaintiff/applicant

Vs.

Union of India & Ors. : Respondents

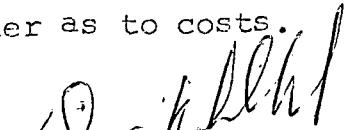
Mr. J. K. Kaushik : Counsel for applicant

Mr. U. D. Sharma : Counsel for respondents

PER HON' BLE MR. JUSTICE D.L. MEHTA, VICE CHAIRMAN.

Plaintiff filed a suit for the grant of permanent injunction against his transfer. He prayed therein that the transfer order be declared null and void and the respondents be restrained from implementing the transfer order and further injunction may be granted that the respondents should not takeover the charge from his present post which he is holding. The defendants have submitted the reply and stated that there is no illegality and the seniority is not likely to be disturbed. It was also submitted that on account of the restructuring of the cadre in Engineering Department number of Railway Stations have been upgraded. It was also submitted that there was only one post of PWI Grade II in Bara and the applicant was working on that post. After the restructuring the post has been upgraded and there is no post of PWI Grade II.

2. I have gone through the plaint and the reply and I do not find any force in the T.A. The application for temporary injunction has also been rejected long back. The applicant might have joined earlier on the new place of posting. The T.A is dismissed accordingly. No order as to costs.


(D.L. Mehta)
Vice Chairman.